COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 189 OF 2017 & IA NO. 195 OF 2017

Dated: 6th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Tamilnadu Generation & Distribution Corporation Ltd. ...Appellant(s)

Vs.

PPN Power Generating Co. Pvt. Ltd. & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. Senthil Jagadeesan

Ms. Shruti Iyer for R-1

ORDER

Admit. Issue notice to the respondents returnable on 30.08.2017. Ms. Shruti Iyer takes notice on behalf of Respondent No. 1 and seeks four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on <u>30.08.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 04.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 21.08.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt